

**DISTRICT & SESSIONS COURT,
DADRA & NAGAR HAVELI,
SILVASSA.**

READ: The Hon'ble High Court, Bombay letter No.Insp-I/9/2021, dated 29.01.2021.

C I R C U L A R

No.02/2021

The Hon'ble High Court, Bombay vide letter under reference has directed to start with regular physical functioning of all Subordinate Courts from 01/02/2021.

In view of the above directions of the Hon'ble High Court, Bombay, the regular physical functioning will start from 01.02.2021 of District & Session Court and Subordinate Courts of Dadra & Nagar Haveli, Silvassa which was in vogue pre-pandemic.

Further, all advocates, staff members and litigants to adhere all safety/precautionary measures, put in place by the Hon'ble High Court and the Governments, to avoid the spread of Coronavirus.

Silvassa.
Date: 30/01/2021.

X
X
X
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X

Sd/-
[Ms. U.M. Nandeshwar]
Principal District & Sessions Judge
Dadra and Nagar Haveli,
Silvassa

Encl.: Copy of Hon'ble High Court, Bombay letter dated 29.01.2021.

No.JUD/DNH/DC/Estt./193/2021
District Court,
Dadra & Nagar Haveli,
Silvassa.
Date:- 30.01.2021.

Copy forwarded with compliments for information and necessary action to:-

- 01] The Hon'ble Civil Judge (SD) & Chief Judicial Magistrate, D&NH, Silvassa.
- 02] The Hon'ble Civil Judge (JD) & Judicial Magistrate (F.C.), D&NH, Silvassa.
- 03] The Hon'ble Collector, D&NH, Silvassa.
- 04] The President/Secretary, Silvassa Bar Association
- 05] The President/Secretary, D&NH Bar Association
- 06] The Government Pleader, D&NH, Silvassa.
- 07] The Public Prosecutor, D&NH, Silvassa.
- 08] The Assistant Public Prosecutors, D&NH, Silvassa.
- 09] The SHO, Silvassa / Khanvel Police Station, D&NH.
- 10] The Registrar, District & Session Court, D&NH, Silvassa
- 11] The Superintendent, Civil Court (SD), D&NH, Silvassa
- 12] The Assistant Superintendents, All Sections of District Court and Civil Court (SD), D&NH, Silvassa
- 13] All Concerned of Courts.

By Order,

Sd/-
Registrar
District Court,
Dadra & Nagar Haveli,
Silvassa.

Tel.No.022-22673675
E-mail: rginsp-bhc@nic.in

No. Insp-I/ 9 /2021
Date: 29th January 2021

From:
S. G. Dige,
Registrar General,
High Court of Bombay,
Bombay

To,

1. All the Principal District & Sessions Judges,
2. The Principal Judge, City Civil & Sessions Court, Gr. Bombay
3. The President, Industrial Court, Mumbai
4. The President, Mah. State Co-op. Appellate Court, Mumbai
5. The Chief Judge, Court of Small Causes, Mumbai
6. The Principal Judge, Family Court
7. All Head of the Establishments under the Bombay High Court in the States of Mah. and Goa and UT of D&NH and DD

Subject: To start with regular physical functioning of all Subordinate Courts from 01.02.2021....

Sir / Madam,

I am under direction to inform you that, the Hon'ble Administrative Judges' Committee has been pleased 1) to start regular physical functioning, from 01/02/2021, of all the Subordinate Courts in the States of Maharashtra and Goa and Union Territory of Dadra and Nagar Haveli and Daman and Diu, which was in vogue pre-pandemic; 2) to make applicable 100% earlier approved disposal norms from 01/02/2021 and 3) to direct to adhere to all the safety / precautionary measures, put in place by the Hon'ble High Court and the Governments, to avoid the spread of Coronavirus.

Yours faithfully,

Sd/-
Registrar General